

ITEM NO.60

COURT NO.13

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 825/2023 in C.A. No. 9322/2022

GOHAR MOHAMMAD

Petitioner(s)

VERSUS

UTTAR PRADESH STATE ROAD TRANSPORT  
CORPORATION & ORS.

Respondent(s)

(FOR ADMISSION and IA No.61453/2023-EXTENSION OF TIME and IA  
No.96558/2023-EXEMPTION FROM FILING PAPER BOOKS)

WITH

MA 1943/2023 in C.A. No. 9322/2022 (III-A)  
(FOR ADMISSION and IA No.162176/2023-EXTENSION OF TIME and IA  
No.163310/2023-EXTENSION OF TIME)

Date : 11-09-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

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Ms. Himanshi Shakya, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Except the State of Mizoram and Union Territory of Ladakh, all the State Governments/Union Territories are represented. No one is present on behalf of the said two State/Union Territory.

Mr. Nikhil Goel, learned counsel appearing for the State of Gujarat, Ms. Kavita Jha, learned counsel appearing for the State of Delhi; Mr. Ashish Wad, learned counsel appearing for the State of Haryana, Mr. Apoorv Kurup, learned counsel appearing for Union Territory of Lakshadweep submit that they have already filed their compliance reports but the same are not on record. They are permitted to re-file the same on or before 25.9.2023.

We have heard Mr. J.R. Midha, learned senior counsel (Amicus Curiae) and other counsel representing the parties at length. It

is stated by Mr. Midha that compliance reports filed prior to 18.8.2023 are not made available to him. We direct that that the compliance reports, which shall be re-filed as indicated above and the compliance reports filed prior to 18.8.2023 shall also be made available to learned Amicus Curiae on the following e-mail I.Ds.:

- i) SUMITCHANDER.OFFICE@GMAIL.COM
- ii) SAMAPIKABISWAL91@GMAIL.COM
- iii) SEJWAL955@GMAIL.COM

The learned Amicus Curiae shall access the compliance reports so filed and shall file a compiled statement before this Court on or before 25.09.2023 for further orders.

Considering the hard labour put in by Mr. Midha and other two Amicus Curiae namely; Ms. Samapika Biswal and Mr. Sumit Chander, Advocates, it is our onerous duty to direct that all the State Governments shall deposit a sum of Rs. 30,000/- each and all the Union Territories to deposit a sum of Rs. 20,000/- each by way of Demand Drafts in the name of "*The Registrar, Supreme Court of India*", payable at New Delhi, in the case file of M.A. No. 825 of 2023 in Civil Appeal No. 9322 of 2022.

Re-list the matter on 03.10.2023 at the end of the Board.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER